



2026:AHC:180194

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7959 of 2026

Arbaaz Khan @ Shani

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Babhru Vahan Singh, Shatrunjay Singh
Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant and Learned A.G.A. for the State as well as perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 220 of 2025, under Sections 109, 191(2), 115(2), 324(4) of B.N.S., Police Station- Chitbadagaon, District- Ballia, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the abovementioned case.
3. Learned counsel for the applicant has contended that in the FIR no specific role has been given to the applicant. Except one injury received by the injured Karan, none of the injuries sustained by the injured can be categorized to be grievous in nature or dangerous to life. Learned counsel has further contended that the applicant has no criminal history. The co-accused Golu, Baul @ Abid, Saleem, Taai, Rahul and Anil have been granted regular bail by this Court. The case of the applicant stands on a similar footing to that of the co-accused.
4. Learned AGA has opposed the prayer for bail, however, does not dispute the factual submissions made by learned counsel for the applicant.
5. I have considered the submissions made by the Learned counsels for

the parties.

6. Similarly situated co-accused Golu, Baul @ Abid, Saleem, Taai, Rahul and Anil have been granted regular bail by this Court. The FIR has been lodged with a delay of four days. The solitary grievous injury sustained by Karan has not been assigned to the applicant. The applicant has no criminal antecedents.

7. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is ***allowed***.

9. In the event of the arrest of the applicant-**Arbaaz Khan @ Shani**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be

considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 31, 2026
A. Pandey